

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

ORIGINAL APPLICATION NO. 1560 OF 1993

DATE OF ORDER: 1st January, 1996

BETWEEN:

B. BAIRAGI NAIDU

.. APPLICANT

AND

1. The Flag Officer Commanding-in-Chief,
Eastern Naval Command,
Visakhapatnam,
2. The Assistant Manager (Administration),
Base Maintenance Unit,
Naval Base,
Visakhapatnam. .. Respondents

COUNSEL FOR THE APPLICANT: SHRI K. VINAYA KUMAR

COUNSEL FOR THE RESPONDENTS: SRI K. BHASKAR RAO, Addl. CGSC

CORAM:

HON'BLE SHRI R. RANGARAJAN, ADMINISTRATIVE MEMBER

HON'BLE SHRI B. S. JAI PARAMESHWAR, JUDICIAL MEMBER

JUDGEMENT

ORAL ORDER (PER HON'BLE SHRI R. RANGARAJAN, MEMBER (ADMN.))

Heard Shri DLK Sharma for Shri K. Vinaya Kumar, learned counsel for the applicant and Shri K. Bhaskar Rao, learned standing counsel for the respondents.

2. This OA is filed praying for a declaration that the applicant is entitled for the revised scales of pay with arrears from 16.10.81 in the scale of pay of Rs. 260-400 and also Rs. 950-1500 from 1.4.90 and consequential

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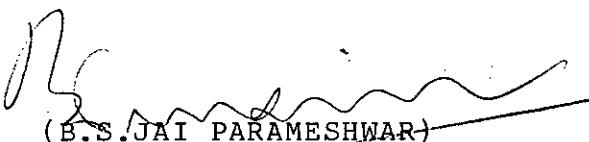
arrears.

3. When the OA was taken up for hearing today, the learned standing counsel produced the letter No.CE/9303/167 dated 3.7.96 addressed to him enclosing a copy of the letter dated 31.10.95 issued by the Administrative Officer, Staff Officer (Civilians) who has signed on behalf of R-2. Para 2 of the letter dt.31.10.95^{which} is relevant ^{which} is reproduced below:

"It has already been intimated vide this Headquarters letter CE/9303/167 dated 07 Apr 95 that the sanction letter granting the pay scale of Rs.950-1500 for the posts of ARC welder and Shapping Machine Operator in Base Maintenance Unit, Visakhapatnam has been received from the Govt. and action is in hand to extend the benefit to Shri B.Bairaginaidu the applicant in OA 1560/93. It has also been requested vide the above letter dated 07 Apr 95 to apprise the position to the Hon'ble CAT(Hyd) with a request to dispose the case as settled. Copy of the said letter is enclosed for ready reference."

The learned counsel for the applicant submitted that noting the above contents, the OA may be disposed of.

4. In view of the above submissions, the OA is disposed of as infructuous. No order as to costs. (The letter dated 3.7.96 is taken on record).


(B.S. JAI PARAMESHWAR)

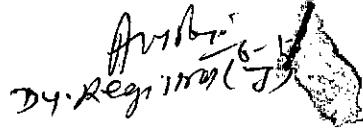
JUDICIAL MEMBER


(R. RANGARAJAN)

ADMINISTRATIVE MEMBER

DATED: 1st January, 1997
Dictated in the open court.

vsn


Arbitrator
Dy. Registrar (J)

Copy to:-

1. The Flag Officer Commanding in Chief, Eastern Naval Command, Visakhapatnam.
2. The Assistant Manager (Administration), Base Maintenance Unit, Naval Base, Visakhapatnam.
3. One copy to Sri. K.Vinaya kumar, advocate, CAT, Hyd.
4. One copy to Sri. K.Bhaskara Rao, Addl. CGSC, CAT, Hyd.
5. One copy to Library, CAT, Hyd.
6. One spare copy.

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THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)

AND

THE HON'BLE SHRI B.S.JAI PARAMESHWARI: M(J)

DATED: 11/1/97

ORDER/JUDGEMENT

~~R.A./C.P./M.A. No.~~

O.A. NO.

1568/93

ADMITTED AND INTERIM DIRECTIONS ISSUED

~~ALLOWED~~

~~DISPOSED OF WITH DIRECTIONS~~

~~DISMISSED~~

~~DISMISSED AS WITHDRAWN~~

~~ORDERED/REJECTED~~

~~NO ORDER AS TO COSTS.~~

III COURT

YLR

केन्द्रीय प्रशासनिक अधिकारण Central Administrative Tribunal प्रेषण/DESPATCH
17 JAN 1997
हैदराबाद न्यायालय HYDERABAD BENCH